

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

2. IA 3136(MB)2024
IN
C.P. (IB)/1056(MB)2020

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **18.06.2024**

Name of the Party: Axis Bank Limited
Vs
Talwalkars Better Value Fitness Limited

Section 7 of Insolvency and Bankruptcy Code, 2016, Rule 11 of NCLT Rules, 2016

ORDER

1. Adv. Pushkar Deo i/b Trilegal for the Applicant present through virtual mode.
IA-3136/2024
2. This is an Application filed under Rule 11 of NCLT Rules, 2016 seeking to place on record the Eighth Progress Report. The same is taken on record to that effect.
3. In view of aforesaid, the present Application is **allowed** and disposed of.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

/Dubey/

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)